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Title: Issue regarding Goods and Services Tax.

प्रो. सौमन राय : दो मिनट तो दीजिए।

Madam Speaker, I would like to speak on the Goods and Services Tax in the 'Zero Hour'. We saw in the newspapers that the Constitution Amendment Bill on Goods and Services Tax has been passed by the Cabinet. But it was not according to the agreement reached in the Empowered Group of State Finance Ministers. The West Bengal Finance Minister has written to the Chairman of the Empowered Committee that all the Finance Ministers were not aware of what has been the Cabinet decision. Only the Finance Ministers of Gujarat and Punjab, and the Chairman of the Committee were consulted.

Our demand is that the State should be adequately compensated before the Goods and Services Tax, on which the Government is naturally very keen, is passed; otherwise it will be an attack on federalism in the country. I bring this to the notice of the Prime Minister that Goods and Services Tax should not be introduced unilaterally. Thank you.

माननीय अध्यक्ष : अभी तो यह इश्यू आया ही नहीं है।

श्री एम. वैकैर्या नायडू : मैडम ऐसा तो कभी होता नहीं है। जब इश्यू आएगा, तब बोलना चाहिए।

मेरा सुझाव है कि जब इश्यू लाएँगे, तब इस बारे में कहें। ... (व्यवधान)

माननीय अध्यक्ष : ठीक है। मैंने कहा कि जब आएगा, तब बोलना।

श्री एम. वैकैर्या नायडू : कंसलटेशन सबसे हुआ है, उसमें अलग अलग बातें हो सकती हैं। मगर कंसलटेशन प्रोसेस हो गया है। मंत्री जी जब इंट्रोड्यूस करेंगे, तब कहें।

माननीय अध्यक्ष : मैंने पहले ही बोल दिया है कि जब बिल आएगा, तब आप बोलें।